

ITEM NO.43

COURT NO.5

SECTION XVI

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (C) No(s).17403/2023

(Arising out of impugned final judgment and order dated 28-06-2023 in WPA(P) No.272/2023 passed by the High Court at Calcutta)

THE STATE OF WEST BENGAL

Petitioner(s)

VERSUS

DR. SANAT KUMAR GHOSH & ORS.

Respondent(s)

IA No.170406/2023 - DISCHARGE OF ADVOCATE ON RECORD

IA No.156480/2023 - EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT

IA No.165408/2023 - INTERVENTION APPLICATION

IA No.165328/2023 - INTERVENTION APPLICATION

IA No.156479/2023 - PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES

Date : 15-09-2023 This matter was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE SURYA KANT

HON'BLE MR. JUSTICE DIPANKAR DATTA

For Petitioner(s) Dr. Abhishek Manu Singhvi, Sr. Adv.
Mr. Jaideep Gupta, Sr. Adv.
Mr. Nipun Saxena, Adv.
Mr. Piyush Agarwal, Adv.
Ms. Utsha Dasgupta, Adv.
Ms. Shrivalli Kajaria, Adv.
Mr. Srisatya Mohanty, Adv.
Ms. Anju Thomas, Adv.
Mr. Sanjeev Kaushik, Adv.
Ms. Mantika Haryani, Adv.
Mr. Shreyas Awasthi, Adv.
Mr. Himanshu Chakravarty, Adv.
Ms. Ripul Swati Kumari, Adv.
Mr. Bhanu Mishra, Adv.
Ms. Muskan Surana, Adv.
Mr. Archit Adlakha, Adv.
Ms. Soumya Saxena, Adv.
Mr. Aditya Raj Pandey, Adv.
Mr. Amit Bhandari, Adv.
Ms. Astha Sharma, AOR

For Respondent(s) Mr. D.S. Naidu, Sr. Adv.
Mr. Joydeep Mazumdar, Adv.

Mr. Amitabrata Roy, Adv.
Mr. Arkadipta Sengupta, Adv.
Ms. Shalini Kaul, AOR

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Mr. Niladri Saha, Adv.
Ms. Manisha Pandey, Adv.
Mr. Rahul Kushwaha, Adv.
Mr. John Thomas Arakal, Adv.
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Mr. John Thomas Arakal, Adv.
Mr. Harsh Gupta, Adv.
Mr. Kaustubh Tripathi, Adv.
Mr. Daksh Jain, Adv.

M/S. Dharmaprabhas Law Associates, AOR

Mr. K.K Rai, Sr. Adv.
Mr. Chandrashekhar A Chakalabbi, Adv.
Mr. Pijush Biswas, Adv.
Mr. S.K. Pandey, Adv.
Mr. Awanish Kumar, Adv.
Mr. Anshul Rai, Adv.
Ms. Medha Tandon, Adv.
Mr. Abhinav Garg, Adv.

Mr. Shyam D. Nandan, AOR
Mr. Rohit Bohra, Adv.

Mrs. Chama Mookherji, Adv.
Mr. Priyanshu Upadhyay, Adv.
Mr. Viraat Tripathi, Adv.
Mr. Abeer Gobind Shandilya, Adv.
Mr. Akash Bansal, Adv.
Mr. Rajeev Kumar Ranjan, Adv.
Mr. Anilendra Pandey, AOR

Mr. Gopal Sankarnarayan, Sr.Adv.
Ms. Aditi Gupta, Adv.
Mr. Soumya Dutta, AOR

Mr. Rana Mukherjee, Sr. Adv.
Mr. Kunal Chatterji, AOR
Ms. Maitrayee Banerjee, Adv.
Mr. Rohit Bansal, Adv.
Ms. Kshitij Singh, Adv.

Mr. Manoj Ranjan Sinha, Adv.
Mr. Deepak Sain, Adv.
Ms. Rachna Ranjan, Adv.

UPON hearing the counsel the Court made the following
O R D E R

1. On the oral request made by learned counsel for the petitioner, the University Grants Commission is impleaded as a party respondent in the instant petition.
2. Amended memo of parties be filed accordingly.
3. Having heard learned Senior Counsel/counsel for the parties for some time, it is agreed that the learned Chancellor, the State of West Bengal, and the University Grants Commission will submit separate panels of experts comprising three to five names for the purpose of constitution of a Search Committee.
4. It may be mentioned that learned Senior Counsel for the State of West Bengal as well as learned counsel representing the learned Chancellor have fairly suggested that pending multiple controversies, the Search Committee may be constituted by this Court.
5. The above-mentioned separate panels of experts have been sought with a view to enable this Court to consider the desirability of constitution of the Search Committee.
6. Let the needful be done by 25.09.2023.
7. Post the matter for hearing on 27.09.2023.

(SATISH KUMAR YADAV)
DEPUTY REGISTRAR

(PREETHI T.C.)
COURT MASTER (NSH)